#### STATEMENTS BY MINISTERS - Contd.

# Status of implementation of recommendations contained in the Sixteenth report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): Sir, I make a statement regarding status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers.

## STATUS OF IMPLEMENTATION OF RECOMMENDATIONS CONTAINED IN THE ONE HUNDRED TWENTY-SIXTH REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): Sir, I make a statement regarding status of implementation of recommendations contained in the One Hundred Twenty-sixth Report of the Department-related Parliamentary Standing Committee on Home Affairs.

# STATUS OF IMPLEMENTATION OF RECOMMENDATIONS CONTAINED IN THE NINTH AND TWENTY-FIRST REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR

SHRIE.V.K.S. ELANGOVAN: Sir, I make statements regarding status of implementation of recommendations contained in the Ninth and Twenty-first Reports of the Department-related Parliamentary Standing Committee on Labour.

### MATTERS RAISED WITH PERMISSION Agitation by *dalits* under N.A.C.D.O.R.

SHRIMATI BRINDA KARAT (West Bengal): Sir, I would like to draw the attention of the House to the fact that, today, thousand of dalits, from all over the country have gathered, under the leadership of their organization, called, the NACDOR, to raise their voice for justice.

सर, मैं यह मानती हूँ कि हम तो अपने को जनवादी देश कहते हैं, लेकिन हमारे देश पर जाति प्रथा एक ऐसा कलंक है, जो आज भी उसी रूप में है। यह उस भयानक रूप में है कि छुआछूत, untouchability, discrimination यानी हर चीज समाज के एक बहुत बड़े हिस्से पर, जो दलित हैं, जो शैड्यूल्ड कास्ट्स हैं, उनके ऊपर-आज भी मौजूद है। सर, आज भी हमारे देश में चाय की ऐसी दुकानें हैं, जहाँ पर ''दो गिलास सिस्टम'' चलता है। उस ''दो गिलास सिस्टम'' में गैर-दलितों के लिए एक गिलास और दलितों के लिए दूसरे गिलास की व्यवस्था है। ऐसा इस आधार पर है कि अगर हम उस गिलास से चाय भी पीएँगे, तो हम पोल्यूटेड हो जाएँगे, प्रदूषित हो जाएँगे, इसलिए हम उसमें नहीं पी सकते। आज भी वे कुएँ हैं, जहाँ एक दलित औरत ...(व्यवधान)... वह बहुत सारी जगहों पर है। तमिलनाडु में है, महाराष्ट्र में है, हरियाणा में है,...(व्यवधान)...पंजाब में है ..(व्यवधान)...

डा राम प्रकाश (हरियाणा): हरियाणा में नहीं है। ...(व्यवधान)...

श्रीमती वृंवा कारत: माफ कीजिए, आप प्लीज मुझे बोलने दीजिए ...(व्यवधान)... आप हरियाणा के हो सकते

हैं, लेकिन मैं हरियाणा में 10 बार दलितों के विरुद्ध छुआछूत के मामलों में गयी हूं। ...(ध्यक्धान)... सिरसा में है, हिसार में है, रोहतक में है। ...(व्यवधान)... सर, मैं कहना चाहती हूं कि आज हम अपनी आंख बंद कर के, अपना मुंह बंद कर के, कान बंद कर के, देश की इस हकीकत को नजरंदाज करना चाहते हैं, इसीलिए आज इतने बड़े भारी पैमाने पर दलितों के साथ अन्याय हो रहा है।

MR. CHAIRMAN: Please bear in mind the three-minute rule.

श्रीमती चूंदा कारत: सर, प्लीज आज मुझे मौका दीजिए। आज दलित औरतों के ऊपर जिस प्रकार से अत्याचार हो रहा है, हाउस इस बात को सुनकर हैरान होगा कि जितने भी अत्याचार के केरोज दलितों पर होते हैं, हालांकि वे रजिस्टर नहीं होते, लेकिन जब रजिस्टर भी होते हैं, उसका conviction rate सिर्फ एक प्रतिशत आता है।

सर, जहां तक उन की आर्थिक स्थिति का सवाल है, land reforms तो आज इस ग्रोथ रेट के चक्कर में गायब है क्योंकि इस का दलितों के लिए land का सवाल है। जहां रिजर्वेशन का सवाल है...

MR. CHAIRMAN: Three minutes are over.

श्रीमती वृंदा कारत: आज बहुत सी वैकेंसीज हैं और उस के लिए दलित सब-प्लान में यह अनिवार्य कि नोडल एजेंसी होनी चाहिए। सर, आज दलित यह भी मांग उठा रहे हैं कि प्राइवेट सेक्टर में भी रिजवेंशन होना चाहिए। हम सरकार से भी यह अपील करेंगे कि इस संबंध में वह स्पष्ट रूप से बताए कि प्राइवेट सेक्टर में रिजवेंशन का जो सवाल है, consensus बनाने के नाम पर कब तक आप इसे टालते जाएंगे और कब रिजवेंशन प्राइवेट सेक्टर में लागू होगा? सर, आखिरी बात यह है कि आज देश में जो caste identity politics चल रही है ...

MR. CHAIRMAN: Please bear in mind the three-minute rule.

श्रीमती बूंदा कारत: उस से कास्ट प्रथा समाप्त होने के बजाय और मजबूत होती जा रही है। इसलिए यह भी अनिवार्यता है कि अगर हम लोग मॉर्डर्न इंडिया की बात करते हैं तो यह देश कभी मॉर्डर्न नहीं हो सकता है, जब तक कि उस दलित औरत की पीड़ा, उस दलित परिवार की पीड़ा को मिटाने के लिए हम caste system को abolish नहीं करते।

MR. CHAIRMAN: Mr. Raja, you may associate yourself with it. .. (Interruptions) ...

SHRI JANARDHANA POOJARY (Karnataka): Sir, I associate myself with the matter raised by the Smt. Brinda Karat.

SHRI SHAHID SIDDIQUI (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI PENUMALLI MADHU (Andhra Pradesh): Sir, I also associate myself with it.

SHRI EKANATH K. THAKUR (Maharashtra): Sir, I also associate myself with it.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh); Sir, I also associate myself with the matter raised by the hon. Member.

SHRIAMAR SINGH (Uttar Pradesh): Sir, I also associate myself with it.

AN HON. MEMBER: Sir, we all associate ourselves with it.

MR. CHAIRMAN: Okay: Now, D. Raja. You just associate with it.

SHRI D. RAJA (Tamil Nadu): Sir, I thank you for giving me this opportunity. While associating, I must make a small comment. Hundreds of Dalit organisations, from all over

India, under the banner of National Conference of Dalit Organisation, are holding a rally today to voice their concerns.

MR. CHAIRMAN: Mr. Raja, please just associate yourself with the statement.

SHRI D. RAJA: Sir, I am asking for one minute time. I will finish in one minute.

MR. CHAIRMAN: Please take one minute only.

SHRI D. RAJA: Dalits are the worst victims of unemployment and poverty. They have the lowest human development index in the country. Apart from social discrimination and horrendous atrocities, the Dalits have been suffering from various kinds of exclusions. These organisations have come to demand justice and implementation of the promises made in the CMP of the UPA Government.

MR. CHAIRMAN: Shri Raja, one minute is over.

SHRI D. RAJA: Dalits have been promised reservation in the private sector and a comprehensive legislation for reservation.

MR. CHAIRMAN: Please conclude, Mr. Raja. One minute is over.

SHRI D. RAJA: They have been promised land reforms and distribution of land.

MR. CHAIRMAN: The hon. Member may kindly conclude.

SHRI D. RAJA: One second, Sir.

MR. CHAIRMAN: One minute is over.

SHRID. RAJA: There is a policy of Special Component Plan and Tribal Sub-Plan.

MR. CHAIRMAN: Mr. Raja, you should associate yourself with the previous statement made by the hon. Member and not make a separate statement.

SHRI D. RAJA: Sir, I am concluding. However, the Planning Commission, which looks after allocation of resources through the Five-year and annual Plans, has never been allocated more than 2 per cent of the planned resources in any of the Five Year Plan.

MR. CHAIRMAN: Thank you very much. Please do not make a statement. You must just associate yourself with the statement.

SHRI D. RAJA: The Dalits are wondering whether the promise made by the hon. Prime Minster in the NDC meeting in December 2006, where he clearly said..

MR. CHAIRMAN: Mr. Raja, you may please resume your seat.

SHRI D. RAJA: ...about the priority to be given to the Scheduled Castes, the Scheduled Tribes and the Muslims in allocation of plan resources, will ever be fulfilled.

MR. CHAIRMAN: Mr. Raja, please conclude now.

SHRI D. RAJA: This House should take note of all those things. How long can these issues be delayed? After 60 years of our Independence, these issues cannot be delayed further. This is my submission.

SHRI SHAHID SIDDIQUI (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

#### **Draft National Mineral Policy**

MR. CHAIRMAN: Next is, Shri Panda. Mr. Panda, please bear in mind the three-minute rule.

SHRI B.J. PANDA (Orissa): Sir, I seek the same indulgence that you have showed to the previous Member.

Sir, I raise a matter of very serious national concern which is of particular concern to this House. Sir, this is the Council of States. We represent, not individual constituencies, but the concern of States. The hon. Prime Minister is a Member of this House. Sir, the matter that I raise is that the Chief Ministers of five States, namely, Orissa, Chhattisgarh, Jharkhand, Karnataka and Rajasthan have been writing to the Prime Minister, seeking to meet him to raise a matter of serious importance concerning their States, but are not getting time. This is a matter of serious concern. Sir, this is not something that I am speculating. I have here with me letters from Shri Naveen Patnaik; I have letters from Shri Madhu Koda of Jharkhand; I have a joint representation signed by the Chief Ministers of all the five States; and, Sir, I was part of a delegation of about twenty-five MPs from these five States who went to meet the Prime Minister who himself told us that he has limited time and he cannot meet these Chief Ministers on this issue. ....(Interruptions)...

Sir, the issue is, the Draft Mineral Policy which is today being prepared. Sir, this is something that we need to understand because it has a critical impact on the economies and the livelihoods in these five States. Sir, these five States account for about ninety per cent of the minerals in this country. These are mostly poor States which have suffered from national neglect and active discrimination for more than fifty years.

Sir, I just want to cite two examples. One example is, policies like freight equalisation for fifty years took away the natural economic advantages of these States and they suffered for five decades. Sir, on the issues of royalties, these States get a pittance in royalties. Sir, instead of following the world-wide practice of *ad valorem* royalties, there are administered royalties, and I can show you the abuse that happens. Royalties are supposed to be revised every three years. ...(Interruptions)...

MR. CHAIRMAN: Please do not interrupt. ...(Interruptions)... Please do not interrupt. ...(Interruptions)...

SHRI B.J. PANDA: Sir, I am not yielding. ...(Interruptions)... Sir, I am not yielding. ...(Interruptions)...

MR. CHAIRMAN: Please do not interrupt. ...(Interruptions)... Let him finish. ...(Interruptions)... Mr. Vijayaraghavan, please resume your place. ...(Interruptions)... Do not interrupt. ...(Interrupt)... Please do not interrupt. ...(Interruptions)... Please do not interrupt. ...(Interruptions)...

SHRI B.J. PANDA: Sir, I am not yielding. ... (Interruptions) ...

MR. CHAIRMAN: I would like the hon. Members to sit down. Mr. Panda, please resume and complete in time.